

**BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI**

**T.C.P. NO.148/I&BP/NCLT/MB/MAH/2017**

CORAM:

**SHRI M. K. SHRAWAT**  
MEMBER (JUDICIAL)

APPLICATION BY OPERATIONAL CREDITOR TO INITIATE CORPORATE INSOLVENCY  
RESOLUTION PROCESS UNDER THE CODE.

**Mr. ASHISH RAWAT.**

...

**PETITIONER**

**VERSUS**

**TRILOGIC DIGITAL MEDIA LIMITED**

...

**RESPONDENT.**

**PRESENT ON BEHALF OF THE PARTIES:**

Learned Representative for the Petitioner is present.

**ORDER**

**Heard on 18.07.2017**

**Pronounced on: 19.07.2017**

1. The Learned Representative of the Petitioner is present.
2. On perusal of Form 5 it is noticed that the outstanding claim as per Part IV of the Form is only **Rs. 20,833/-** being less than the prescribed limit of Rupees One Lac.
3. The Petition is not maintainable, hence dismissed. Consigned to Records.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

**Dated: 19.07.2017**

THE UNIVERSITY OF CHICAGO  
DEPARTMENT OF CHEMISTRY

RESEARCH REPORT  
NO. 100

BY  
J. H. GOLDSTEIN

CHICAGO, ILLINOIS  
1950

10-10-50